

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 330/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 and 2.3.1(7) of the CERC (Indian Electricity Grid Code) Regulations, 2010, read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023.

Petitioner : Powerica Limited

Respondents : WRLDC and 3 others

Date of Hearing : **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, Powerica Limited
Shri Nihal Bhardwaj, Advocate, Powerica Limited
Ms. Manu Tiwari, Advocate, Powerica Limited
Ms. Gul, Powerica Limited

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested allowing compensation for generation loss due to an outage, which went beyond the planned schedule and requested for issuance of notices to the Respondents.

2. None appeared for the Respondents, despite notice.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit. Issue Notice, subject to just exceptions.
 - (b) The Petitioner and Respondent WRLDC shall submit the following additional information on or before **3.2.2025** after serving a copy to other parties:

Petitioner

- (i) *The relief(s) claimed against WRLDC, along with grounds.*
- (ii) *The reasons for the delay of about two years in the filing of the Petition from the impugned shutdown (in September 2022).*
- (iii) *Whether it has approached SECI for seeking compensation as per PPA with SECI? If yes, the outcome of the same?*

WRLDC

- (iv) *Details of the outage procedure under Operating Procedure for Western Region entities applicable in the year 2022.*
- (v) *The details of approval of planned outage and subsequent extensions, whether consent of Petitioner was required as per the procedure. If yes, was*



it obtained in both cases, i.e., initial shutdown from 10.9.2022 to 17.9.2022 and subsequent extensions till 28.9.2022?

(vi) The details of extension requests of PGCIL and justification given before OCC for deviation from approved planned outage

- (c) The Respondents are permitted to file their replies on or before **27.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **17.3.2025**.
4. The Petition will be listed for hearing on **27.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

